

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 676 & 675 OF 2018 IN
DFR NO.1854 OF 2018

Dated: 30th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Lupin Limited

... **Appellant(s)**

Vs.

Maharashtra Electricity Regulatory Commission

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. G. Umapathy
for Ms. Dipali Seth

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Neha Garg for R-3

Ms. Aparajita Upadhyay for R-5

Mr. Pranav Sorthi for MSEDCL

ORDER

The learned counsel, Mr. G. Umapathy, appearing for the Appellant submitted that, the Respondent Nos. 4 & 6 are not the contesting parties and the other Respondents have already represented in this matter through their counsel. Therefore, the instant IAs, being IA No. 676 of 2018 & 675 of 2018, filed by the Appellant may kindly be taken up for consideration.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on records.

(IA No. 676 of 2018 – Leave to file the Appeal)

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 1, 2, 3 & 5 on IA No. 676 of 2018.

In the light of the submissions made by the learned counsel appearing for the Appellant and the Respondent and after perusal of the statement made in the

application, we find the same satisfactory and accepted. IA No. 676 of 2018 is allowed. Application for leave to file the Appeal is granted and stands disposed of.

(IA No. 675 of 2018 – Delay in filing the Appeal)

The learned counsel appearing for the Appellant submitted that there is 19 days in filing the appeal, which has been explained satisfactory and sufficient reasons have been shown in the application. The same may kindly be considered and delay of 19 days in filing the Appeal may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on records.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application, it emerges that the delay in filing the appeal has been explained satisfactorily and sufficient cause has been shown. The same is accepted. Delay in filing the appeal is condoned. IA No. 675 of 2018 is allowed and stands disposed of.

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Registry is directed to number the Appeal and list this matter on 31.05.2018, as requested.

(S.D. Dubey)
Technical Member
tpd/vt

(Justice N.K. Patil)
Judicial Member